

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-93/ND/2024

IN THE MATTER OF:
Ritesh Huf

...PETITIONER

Vs.

Dalmia Life Care Private Limited

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Ms. Parul Khurana Adv.

ORDER

Ld. Counsel for the Operational Creditor is present. None appeared on behalf of the Respondent. On the last date of hearing i.e. 03.04.2024 also none appeared on behalf of the Respondent. Last opportunity is given to the Respondent for filing reply and appearance, failing which Respondent will be declared *ex parte*. On the request of Ld. Counsel for the operational Creditor, list the matter on **02.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)